

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22854/2010

(From the judgement and order dated 01/02/2010 in CMWP No.
25547/2009 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CANTONMENT BOARD, AGRA TR.CHIEF EXC.OFFR

Petitioner(s)

VERSUS

ANIL JAIN & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and
office report)

Date: 08/08/2011 This Petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. K. Ramamoorthy, Sr. Adv.
Ms. N. Shoba, Adv.
Mr. Sriram J. Thalapathy, Adv.
Mr. Adhi Venkataraman, Adv.

For Respondent(s) Mr. D.K. Singh, Adv.
Mr. Pradeep Shukla, Adv.
Mr. Bharat Bhushan, Adv.
Mr. Abhijit Sengupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted. Hearing expedited.

Counsel appearing for the respondent states that he is
not going to make any further constructions in the premises in
question. The aforesaid statement is taken on record and
therefore, status quo as of today with regard to construction
and possession shall be maintained till further orders of this
Court.

(NAVEEN KUMAR)
COURT MASTER

(RENU DIWAN)
COURT MASTER